

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 26679 OF 2017**

**Between:**

Sajja Divigna, D/o Subramanyam Naidu, Aged 17 years, Being minor rep. by her father And natural guardian Subramanyam Naidu 5/0 Subbulu Naidu, Aged 57 years, Occ Business, Rio Flat No 510, Venkata Pushpa Towers, Vivek Nagar, Kukatpally, Hyderabad-72.

**...PETITIONER**

**AND**

1. The Kaloji Narayana Rao, University of Health Sciences, Rep. By its Registrar, Nizampura, Warangal.
2. Dr. NTR University of Health Sciences, Rep. by its Registrar, NH 16, Service Road, Gunadala, Vijayawada, Krishna District.
3. Osmania Medical College, Rep. by its Principal, Turrebaz Khan Road, Kati, Hyderabad-95.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate Writ, Order or direction, particularly one in the nature of Writ of Mandamus declaring the action of the respondents 1 to 3 in retaining the original certificates, marks list and transfer certificates of the petitioner namely Sajja Divigna thereby restraining her from participating in the second phase counselling of AIIMS, New Delhi as illegal, arbitrary, violative of Articles-14, 19 and 21 of Constitution of India, contrary to the guidelines of the University of Grants Commission, New Delhi and consequently direct the Respondents 1 to 3 to release the original certificates, marks list and transfer certificates of the petitioner namely Sajja Divigna

**I.A. NO: 1 OF 2017(WPMP. NO: 33096 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents 1 to 3 to release the original certificates, marks list and transfer certificates of the petitioner namely Sajja Divigna, pending disposal of the above writ petition

**Counsel for the Petitioner: Ms. SURABHI KAKKAD REP., FOR SRI. J PRABHAKAR**

**Counsel for the Respondent Nos.1&3: SRI A PRABHAKAR RAO SC FOR KNR & OMC**

**Counsel for the Respondent No.2: SRI TADDI NAGESWARA RAO (SC FOR DR NTR UHS A.P )**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.26679 of 2017**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Surabhi Kakkad, learned counsel representing Mr. J. Prabhakar, learned counsel for the petitioner, submits that the issue involved in this petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

**SD/-K. AMMAJI  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

**To,**

1. One CC to SRI. J PRABHAKAR Advocate [OPUC]
2. One CC to SRI.TADDI NAGESWARA RAO (SC FOR DR NTR UHS A.P ) [OPUC]
3. One CC to SRI A PRABHAKAR RAO SC FOR KNR & OMC [OPUC]
4. Two CD Copies

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**HIGH COURT**

**DATED:07/01/2025**



**ORDER**

**WP.No.26679 of 2017**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

*PA*  
*28/1/25*  
*6 Copies.*